

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

19.06.2017

O.A./260/417/2016

N MALLICK  
-V/S-  
CENTRAL EXCISE & CUSTOMS

ITEM NO:19

FOR APPLICANTS(S) Adv. : None

FOR RESPONDENTS(S) Adv.: Mr. C.M.Singh

Notes of The Registry	Order of The Tribunal
<p>Dr. 19.06.17</p> <p>copy is ready and prepared for counsels for both sides</p> <p>22/06/17 <i>[Signature]</i> 22/06/17 <i>[Signature]</i></p>	<p>No-one appears for the applicant.</p> <p>Heard Mr. C.M.Singh, Ld. ACGSC appearing for the Respondents.</p> <p>On 20.04.2017, it was directed by the Tribunal that the Registry may send a notice to the applicant in his address available on the record to appear on the next date of listing, failing which the matter will be decided as per CAT Act and Rules.</p> <p>Mr. Singh, Ld. ACGSC, submitted that since the applicant or his counsel is not appearing in the Court today, he is not able to serve copy of the counter.</p> <p>It is found from the record that the notice sent to the applicant has also been returned unserved since the applicant was not available. In view of this, the O.A. is dismissed for default of the applicant and, thus, disposed of.</p> <p style="text-align: right;"><i>[Signature]</i></p> <p style="text-align: right;">(RAMESH CHANDRA MISRA) MEMBER (A)</p>

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